

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:4591

ANSWERED ON:11.08.2014

TARIFF PLAN

Patil Shri Shivaji Adhalrao;Yeddyurappa Shri B. S.

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether the Telecom Regulatory Authority of India proposes to make it mandatory for mobile operators to offer at least one tariff plan based on `per second` billing in the country;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) the steps taken by the Government in this regard;
- (e) whether the Bharat Sanchar Nigam Limited has introduced the said plan in some States of the country; and
- (f) if so, the time by which this plan is likely to be introduced in all States?

**Answer**

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY & LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD)

- (a) & (b) Telecom Regulatory Authority of India (TRAI) vide Telecommunication Tariff (51st Amendment) Order 2012 dated 20.04.2012, inter-alia, mandated "that every service provider providing cellular mobile service shall offer to the subscriber at least one pre-paid and post paid Tariff plan with pulse duration of one second for local and national long distance calls."
- (c) & (d) Does not arise in view of (a) & (b) above.
- (e) Bharat Sanchar Nigam Limited (BSNL) has already introduced per second plan under both postpaid and prepaid mobile services on PAN India basis.
- (f) Does not arise in view of (e) above.